

WP No.21368 of 2021

THE HON'BLE CHIEF JUSTICE
and
P.D.AUDIKEVALU, J.

(Order of the Court was made by the Hon'ble Chief Justice)

Mr.R.Shunmugasundaram, learned Advocate-General, appears for the State and takes notice on behalf of the respondent Nos.1 to 11 and 13 to 16. Mr.V.Chandrasekaran, learned Senior Central Government Standing Counsel, takes notice on behalf of the respondent No.12. Mr.L.Jaivenkatesh, learned counsel, appears and takes notice on behalf of the respondent Nos.17 and 18.

2. Issue notice to the respondent Nos.19 and 20. Private notice is permitted.

3. The matter pertains to footpaths and pathways along highways and even parts of roads and highways being blocked at times with posters, festoons, buntings and cut-outs of political leaders being put up for minor functions. It is especially dangerous when temporary

constructions are put up at intersections in the form of welcome arches or gates to invite political leaders.

4. Though learned Advocate-General submits that the present government has prohibited such practice for the political party which is in power, the temporary constructions are seen to come up all over the place and remain long after the event is over.

5. List the matter six weeks hence. Counter-affidavits be filed in the meantime. A comprehensive set of guidelines need to be issued and the State should indicate the appropriate measures necessary to discourage and completely stop this practice which impedes pedestrian and vehicular movement. It would be best if the State could suggest some disincentive or penalty if such temporary constructions are put up at any public space.

List on 30.11.2021,

WEB COPY

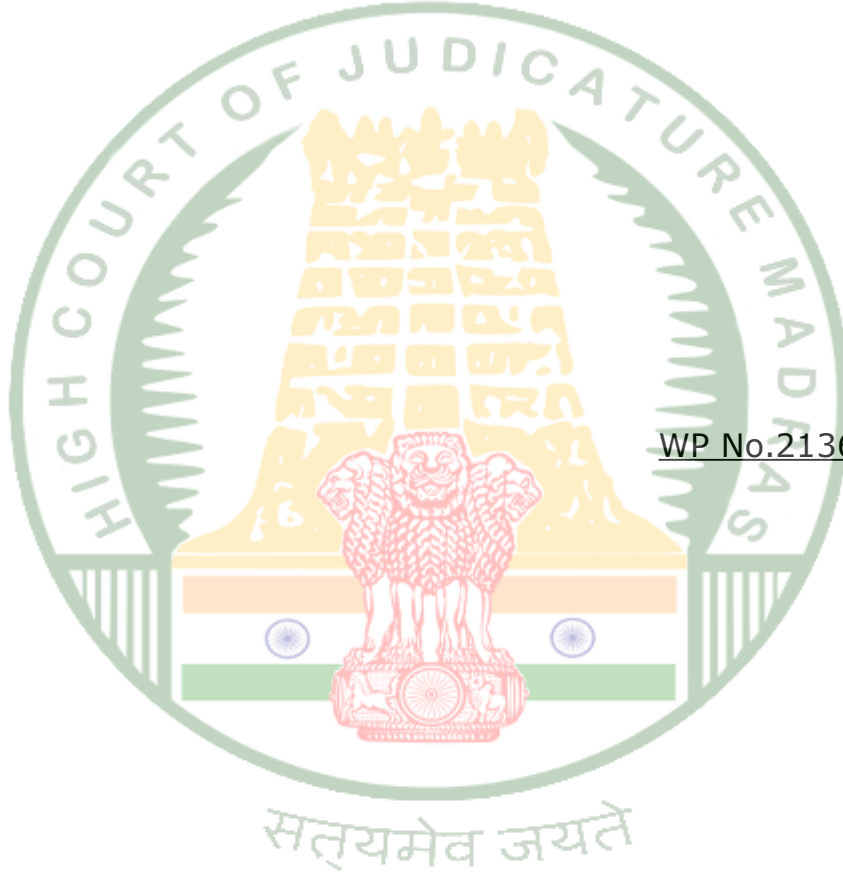
(S.B., CJ.) (P.D.A., J.)
05.10.2021

sra

WP No.21368 of 2021

THE HON'BLE CHIEF JUSTICE
and
P.D.AUDIKEVALU, J.

(sra)



WP No.21368 of 2021

WEB COPY 05.10.2021